

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, CHENNAI**

**MA/736/2019
IN
CP/511/IB/CB/2017**

Application filed under section 60(5)(c) of the IBC, 2016

In the matter of M/s. Cethar Limited

M/s. Cethar Vessels Workers Union

--- Proposed Party/Applicant

Vs

M/s. Lloyd Insulations India Limited & 2 others

---Respondents

Order delivered on: 09.08.2019

CORAM:

**B. S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
ANIL KUMAR. B, MEMBER (TECHNICAL)**

For the Applicant : *Shri. M. Suresh, Advocate
Shri. P. Ganeshram, Advocate*

For the Respondent-1 : *Shri. V. Nagarajan, PCS*

ORDER

Per: B. S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)

Heard and dictated in Open Court on 08.08.2019

It is an MA/736/2019 filed in CP/511/IB/2017 moved by M/s. Cethar Vessels Workers Union stating that claims of the employees have not been considered by the Liquidator. The Liquidator has stated that he has not rejected the claims of the employees placed

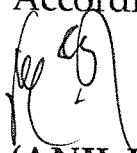
before this Bench, as if their claims have been rejected by the Liquidator.


2. However, as the Liquidator having stated that he will send an e-mail giving names of the employees, whose claims have been admitted by the Liquidator, nothing is left in this Application for hearing.

3. Moreover, in the Application filed by these Applicants, they have not placed any material to show that their claims have been rejected or that these persons continuing as employees of this Company; therefore, we hereby consider that this Application is devoid of any merits.

4. In view of the reasons mentioned above, the Application is **disposed of** with directions as mentioned above giving liberty to the Employees Union to come before this Bench in the event the Liquidator has rejected any of the claims of the employees.

Accordingly, this MA is hereby **disposed of**.


(ANIL KUMAR. B)
MEMBER (Technical)


(B. S. V. PRAKASH KUMAR)
MEMBER (Judicial)